

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1158/91

date of decision : 22-9-93

Between

N. Yadaiah

: Applicant

and

The General Manager
Ordnance Factory Project
Eddumailaram
Dist. Medak 502205

: Respondent

Counsel for the applicant

: Y Suryanarayana,
Advocate

Counsel for the respondent

: N.V. Raghava Reddy
Addl. SC. for Central Govt.

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri Suryanarayana, Y, learned counsel for the applicant and Sri N.V. Raghava Reddy, learned counsel for the respondents.

2. It is not in controversy that the land ~~of an extent~~
~~of~~ in survey No.284/E situated near Indrakaran village was acquired for the purpose of Ordnance Factory at Eddumailaram. When the respondent issued a requisition to the Employment Exchange Officer for the post of White-washer, the name of the applicant was also sent under land displaced category. It is stated for the respondents that after interviews were conducted in regard to the said post no order of appointment was issued as ultimately the work of white-washing was entrusted to a contractor.

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3. This OA was filed praying for a direction to the respondents to appoint the applicant in the category of White-washer or to any suitable post available in the respondent's factory. As the post of White-washer was not filled and there are no posts of White-washer in the respondent's factory, the question of issual of direction to the respondent to appoint the applicant as White-washer does not arise.

4. But as a scheme was formulated for providing job to one from each of the displaced families, it is just and proper to give a direction to the respondents to consider the case of the applicant for any suitable post in the respondents project. It is stated for the respondents that the posts to ^{members of} many of the displaced families are yet to be given. Then the respondent is required to consider the case of the applicant as and when his turn comes by relaxing the age limit.

5. The DA is ordered accordingly. No costs.

(P.T. Thiruvengadam)
Member (Admn)

(V. Neeladri Rao)
Vice Chairman

Dated : Sept. 22, 93
Dictated in the Open Court


Deputy Registrar (J)

To

1. The General Manager, Ordnance Factory Project
Eddumailaram, Medak Dist- 205.
2. One copy to Mr.Y.Suryanarayana, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
sk
5. One spare copy.

pvm

2000-01-01